

ITEM NO.7

COURT NO.1

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
15881-15882/2008

(Arising out of impugned final judgment and order dated 14-01-2008
in WPC No.13723/2006 04-04-2008 in RA No. 102/2008 04-04-2008 in
WPC No.13723/2008 passed by the High Court of Punjab & Haryana at
Chandigarh)

NARESH KUMAR

Petitioner(s)

VERSUS

STATE OF HARYANA . & ORS.

Respondent(s)

(ONLY I.A. 3 AND 4)

Date : 22-08-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M.KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms.Usha Nandini. V, AOR

For Respondent(s) Mr.Piyush Hans, Adv.
Mr.Deepak Tukral, Adv.
Mr.B.S.Gutam, Adv.
Mr.Kamal Mohan Gupta, AOR

Mr.Rakesh K. Sharma, AOR

Mr.Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Post for hearing on 28.08.2017.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
ASST.REGISTRAR